

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.194/TT/2020**

Dated: 8.10.2020

To,

Shri S. S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 5 nos. of assets under Transmission System associated with Krishnapatnam UMPP Part C1.

**Sir,**

With reference to the above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 27.10.2020:

With regard to receipt of land compensation received from Revenue Divisional Officer during 2015-16, clarify the following:-

- (i) Reasons for excess payment made to the Revenue Department.
- (ii) Date on which the Petitioner noticed that it is eligible for land compensation amount.
- (iii) Specify the date when steps were taken by the Petitioner for getting back the land compensation amount from the Revenue Department.

In case the above information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer